

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 216

IB-138(ND)2018

IA/2144/2023, CA-505/2019,

CA-68/2019, IA-5272/2020, CA-298/2020

IN THE MATTER OF:

Parsvnath Developers Ltd.

... Applicant/Petitioner

Versus

Savemax Wholesale Club Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Adv. Mansumyer Singh, Adv. Jaismeen Sharma

For the Ex-directors : Ms. Kohika Gaur and Pratiti Rungta

For the SBI : Adv. Bheem Sain Jain

For the HDFC Bank : Mr Shailendra Singh Adv and Mr Abhyuday
Dhasmana Adv

For the IDBI Bank : Adv. Shivam Takkar in IA-2144/2023.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2144/2023: The application has been preferred by the Liquidator for dissolution of the CD. Besides certain applications preferred under Section 43 & 66 of IBC, 2016 as also CA-298/2020 are also required to be examined. Let the Ld. Counsels for the parties remain present physically to make their submissions on 29.07.2024 at 12:30 pm.

CA-505/2019, CA-68/2019, IA-5272/2020, CA-298/2020:

List on 29.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)